

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 33087/2014

(Arising out of impugned final judgment and order dated 29/05/2014 in WP No. 3423/2004 passed by the High Court Of Judicature at Allahabad, Lucknow Bench)

MAHESH CHANDRA MISHRA

Petitioner(s)

VERSUS

LUCKNOW PRODUCERS CO-OP MILK UNION LTD.

Respondent(s)

(with appln. (s) for exemption from filing O.T. and permission to submit additional document(s))

WITH

S.L.P. (C) ...CC No. 2197/2016

(With appln.(s) for c/delay in filing SLP and Office Report)

Date : 17/08/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Manoj Swarup, Adv.
Ms. Lalita Kohli, Adv.
Mr. Abhishek Swarup, Adv.
Mr. Anubhav Kumar, Adv.
for M/s Manoj Swarup & Co.

For Respondent(s) Mr. Pankaj Bhagat, Adv.
Mr. Sadre Alam, Adv.
Mr. Sudeep Kumar, Adv.
Dr. Sushil Balwada, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List the matters after one week, as prayed for.

(DEEPAK MANSUKHANI)
COURT MASTER

(SUMAN JAIN)
COURT MASTER